

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

FIFTY-FIFTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-fifth Report.

2. The Committee met on the 22nd April, 1975 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1975 (*Amendment of article 79 and omission of article 80, etc.*) by Shri C. K. Chandrappan.
- (2) The Constitution (Amendment) Bill, 1975 (*Amendment of Eighth Schedule*) by Shri C. K. Chandrappan.
- (3) The Constitution (Amendment) Bill, 1975 (*Insertion of new article 326A*) by Shri C. K. Chandrappan.

II. Classification and allocation of time for discussion of Bills (*vide appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

III. Allocation of time to the Resolutions at item Nos. 4 and 5 set down in the List of Business for Friday, the 25th April, 1975.

EXAMINATION OF CONSTITUTION (AMENDMENT) BILLS

3. The Member-in-charge of the Bills was invited to attend the sitting. He attended.

4. After considering all aspects of the Bills, the Committee arrived at the following findings:—

FINDINGS OF THE COMMITTEE

- (1) The Constitution (Amendment) Bill, 1975 (*Amendment of article 79 and omission of article 80, etc.*) by Shri C. K. Chandrappan.

The Bill seeks to amend the Constitution with a view to abolish the Council of States.

The Committee postponed consideration of the Bill.

- (2) The Constitution (Amendment) Bill, 1975 (*Amendment of Eighth Schedule*) by Shri C. K. Chandrappan.

The Bill seeks to include "Bhojpuri, Konkani, Manipuri and Rajasthani" languages in the Eighth Schedule to the Constitution.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill

- (3) The Constitution (Amendment) Bill, 1975 (*Insertion of new article 326A*) by Shri C. K. Chandrappan.

The Bill seeks to insert a new article 326A in the Constitution with a view to provide for elections to the House of the People and the Legislative Assembly of every State on the basis of proportional representation, that is to say, the political parties which are contesting the elections shall be given seats in the respective bodies on the basis of the proportion of votes polled by them.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

CLASSIFICATION AND ALLOCATION OF TIME TO BILLS

5. The Members-in-charge of the Bills were invited to attend the sitting. Shri Rajdeo Singh attended.

6. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

ALLOTMENT OF TIME TO RESOLUTIONS

7. The Members who had tabled the Resolutions were invited to attend the sitting. None of them attended.

8. The Committee recommend the allocation of time as follows:—

- (1) Resolution regarding constitution of Parliamentary Committees for Ministries and Departments . . . 2 hours
- (2) Resolution regarding Committee for welfare of weaker segments of society 2 hours

9. The Committee recommend that—

- (i) Shri C. K. Chandrappan be permitted to move for leave to introduce his Constitution (Amendment) Bills namely, (1) The Constitution (Amendment) Bill (*Amendment of Eighth Schedule*) and (2) The Constitution (Amendment) Bill (*Insertion of new article 326A*);
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 8 above, be agreed to by the House.

NEW DELHI;
April 22, 1975
 Vaisakha 2, 1897 (Saka).

G. G. SWELL,
 Chairman,
 Committee on Private Members' Bills
 and Resolutions

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1	The State Financial Corporations (Amendment) Bill, 1975 (<i>Amendment of sections 15 and 25</i>) by Shri Arjun Sethi.	30 of 1975	B	2 hours
2	The Indian Trusteeship Bill, 1975 by Shri Atal Behari Vajpayee.	26 of 1975	B	2 hours
3	The Constitution (Amendment) Bill, 1975 (<i>Amendment of article 284</i>) by Shri Madhu Limaye.	8 of 1975	B	2 hours
4	The Nomenclature of the Educational Institutions Bill, 1975 by Shri Rajdeo Singh.	31 of 1975	B	2 hours
5	The Constitution (Amendment) Bill, 1975 (<i>Substitution of article 120</i>) by Shri Era Sezhiyan.	29 of 1975	B	2 hours